

**CC NO. 269/2019**  
**CBI VS. RAJENDER KUMAR ETC.**

**29.06.2020**

**COURT HEARING THROUGH VIDEO CONFERENCING**

**Present:- Sh. Sunil Verma**, Id. PP for CBI.  
**Sh. Ajit Kumar**, Adv. for accused Jaydev Rath and Mukesh Mehta.

File taken up today on an application under Section 91 CrPC filed by the accused Mukesh Mehta and Jaydev Rath seeking directions to CBI to supply and to produce before the Court a copy of request letter issued by the CBI in compliance of which the emails/ documents were produced by Sh. Prateek Mehta, PW61 and seized by the CBI vide production-cum-seizure memo dated 16.02.2016 (D-260). The application has been filed through email on the email address of the Court.

Arguments heard on the application.

Issue notice of the application to CBI. Id. PP accepts the notice of the application. A copy of the application be sent to Id. PP through email by the Reader of the Court. Id. PP seeks time to file reply to the application.

Put up for supply of documents failing which, for reply and arguments on the application on the date fixed i.e. **10.07.2020.**

A copy of reply be supplied to Id. Counsel for applicants/ accused 2 days before the next date of hearing.

  
**(RAKESH KUMAR SHARMA)**  
**SPECIAL JUDGE (PC ACT), CBI-06**  
**ROUSE AVENUE COURTS, DELHI**  
**29.06.2020**

**CC NO. 271/2019  
CBI VS. HARI RAM**

**29.06.2020**

**COURT HEARING THROUGH VIDEO CONFERENCING**

**Present:- Sh. Sunil Verma**, Id. PP for CBI.  
Accused on bail.

It is submitted by Ahlmad that the file has not been scanned despite written request to the concerned branch.

Put up for purpose fixed on **13.07.2020**.

  
**(RAKESH KUMAR SHARMA)**  
**SPECIAL JUDGE (PC ACT), CBI-06**  
**ROUSE AVENUE COURTS, DELHI**  
**29.06.2020**